COMMITTEE ON SUBORDINATE LEGISLATION

NINTH REPORT

कुमारी सिण जेन बरलम माई पटेल :(मेहमाना) सध्यक्ष महादय, में सधीनस्थ विभान सम्बन्धी नर्मित का नीवा प्रतिवेदन प्रस्तुत करती ह

MR SPEAKER: Shri P. K. Deo to present a petition.—He is not there.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIML FOR PRESENTATION OF REPORT ON THE QUESTION OF PRIVILEGE AGAINST S@RIMATI INDIRA GANDHI AND OTHERS

SHRI HITENDRA DESAI (Godhra): 1 move the following:--

"That this House do extend by six months the time for presentation of the Report of the Committee of Privileges on the question of privileges ogainst Shrimati Indira Gandhi and others for alleged obstruction, intimidation and harassment of certain officials who were collecting information for aswers to certain questions in Lok Sabha on Maruti Ltd."

MR. SPEAKER: Is it the pleasure of the House to extend the time?

SHRI KANWARLAL GUPTA (Delhi Sadar): Sir, this is a very important thing. To permit another six months' time is not reasonable. I do not know why the hon. Member has not explained as to why he wants six months more. He must give the reasons. There must be some reasons for the extension of time by six months This is a serious matter. I think the feelings of the House are that the privilege case against Mrs. Gandhi should be settled this way or that way so that the House may take any action on that. This is very urgent. I think when I say this I represent the voice of the House.

SEVERAL HON. MEMBERS: Yes, yes.

SHRI KANWAR LAL GUPTA: So, Sir, may I request you not to adopt this motion?

SHRI SAMAR GUHA (Contai): Sir, I have to give my explanation. The matter 15 no, so simple as we want it to be. Certainly it would be possible for us to place the report of the Committee without going into the merit of it. You should remember that this Committee of Privileges had to deal in this matter not only with Mrs. Gandhi but several others. To finish the whole work it required the whole of February and even part of March; when Lok Sabha resumed we had a lot of meetings We could start the work only when the budget session started Even then we had 19 sittings. We had examined 19 witnesses. We have still many more witnesses to examine. I can assure the House that considering the merits of the case, there should not be-I should not use that word-impatience of any kind or an iota of injustice done.

By this time we have voluminous documents consisting of about 1,000 pages and we have to go through them We have to be positive in regard to our findings. That takes time. During the session I repeat that we have had 19 sittings. And we have to examine many more documents and many more witnesses. And some of the witnesses have to be re-examined so that justice is done to all concerned. For that reason, this extension of six month. It does not mean that we shall take six month's time.

SHRI KANWAR LAL GUPTA: Why not you give in next session?

SHRI SAMAR GUHA: No. We shall try our best as we are trying. An exigency may develop and that is why we had asked for six months' time. It does not mean that we shall not try to finish it before that We will try to finish it before that.

SHRI HARI VISHNU KAMATH (Hoshangabad): Mr. Speaker, Sir. I am sorry to say my hon. colleague's plea is unconvincing.

MR. SPEAKER: This is not a debate.

SHRI HARI VISHNU KAMATH: I suggest that the time be extended only upto the last day of the first week of the next session. That is the time, we are prepared to give. Not more than that.

MR. SPEAKER: Mr. Kamath, in these matters, they have been doing a very good work. I have gone through their proceedings. They have done their best. It is not a question of delaying it.

SHRI HARI VISHNU KAMATH: If they are so good and efficient, they can report by the first week of the next session.

MR. SPEAKER: At the same time, if the House pleases, they must be given at least four months' time. They must have some holidays also.

SHRI HARI VISHNU KAMATH: Three months' months' holidays.

MR. SPEAKER I think four month's time will be sufficient.

SEVERAL HON. MEMBERS: Yes, yes.

SHRI SAMAR GUHA: If it so happens, we shall be able to submit it before that. There may be certain exigencies. Because of that we had asked for six month's time.

MR. SPEAKER: The question is:

"That this House do extend by four months the time for presentation of the Report of the Committee of Privileges on the question of privilege against Shrimati Indira Gandhi and others for alleged obstruction, intimidation and harassment of certain officials who were collecting information for answers to certain questions in Lok Sabha on Maruti Ltd."

The motion was adopted.

MR. SPEAKER: Now we go to legislative work.

11.07 hrs.

FINANCE BILL, 1978

AMENDMENT RECOMMENDED BY RAJYA SABHA

THE MINISTER OF FINANCE (SHRI H. M. PATEL): Sir, I beg to move:

"(i) that the following amendment recommended by Rajya Sabha in the Bill to give effect to the financial proposals of the Central Government for the financial year 1978-79, by taken into consideration:

Amendment

Clause 36

That at page 31, lines 1 to 6 be deleted.

(ii) that the recommendation made by Rajya Sabha be rejected."

May I point out to the Hon'ble Members of this House that the suggestion underlying the amendment to the Bill which the Rajya Sabha has recommended to us for consideration is by no means new. Hon'ble Members will recall that similar amendments were moved in this very House at the time of the clause by clause consideration of the Bill. These amendments were extensively discussed and, after due consideration, this Hon'ble House rejected the amendments and passed the Finance Bill. Although it may not, therefore, be necessary for me to offer any detailed comments on the purport and effect of the amendment recommended by the Rajya Sabba, I shall briefly touch upon them.

The amendment seeks to withdraw the Central Excise duties on "Coal" and "Coke not (excluding lignite) elsewhere specified" and "Electricity". In my Budget speech as well as in my subsequent remarks in reply to the debates in this House I had fully spelt out the circumstances in which I had to impose new Central Excise levies electricity. Briefly coal and stated, the circumstances are that this Government have invested and will